

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH : BANGALORE**

**BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT  
AND SHRI KESHAV DUBEY, JUDICIAL MEMBER**

**IT(TP)A No.1795/Bang/2024  
Assessment Year : 2020-21**

M/s. Molex (India) Pvt. Ltd.,  
9<sup>th</sup> Floor, MFar Manyata Tech Park,  
Greenheart Phase IV, Nagawara,  
Bangalore – 560 045.

**PAN : AACCK 0978 J**

**APPELLANT**

Vs. The Assistant Commissioner  
of Income Tax,  
Circle – 4(1)(1),  
Bangalore.

**RESPONDENT**

Appellant by : Ms. Anshika Agarwal, AR  
Respondent by : Dr. Divya K. J, CIT(DR)(ITAT), Bangalore.

Date of hearing : 16.07.2025  
Date of Pronouncement : 19.08.2025

**ORDER**

***Per Prashant Maharishi, Vice President :***

1. IT(TP)A No.1795/Bangalore/2024 is filed by M/s. Molex (India) Pvt. Ltd., (the assessee/appellant) for Assessment Year 2020 – 21. However, when this appeal came for hearing, a letter dated 27.03.2025 was placed stating that they would like to withdraw the appeal as the dispute has been settled under direct taxes Vivad Se Vishwas Scheme, 2024 and Form No.2 has already been issued to the assessee.
2. The learned DR. Divya K. J and the learned AR Ms. Anshika Agarwal were heard.

3. In view of the above application of the assessee, appeal of the assessee is treated as dismissed and withdrawn subject to the liberty to the assessee to pursue the captioned appeal in case assessee does not receive Form No.4 under the direct taxes in Vivad Se Vishwas Scheme, 2024.
4. Accordingly, appeal of the assessee is dismissed as indicated above.

*Pronounced in the open court on the date mentioned on the caption page.*

Sd/-  
**(KESHAV DUBEY)**  
**Judicial Member**

Sd/-  
**(PRASHANT MAHARISHI)**  
**Vice President**

Bangalore,  
Dated : 19.08.2025.  
/NS/\*

Copy to:

1. Appellants
2. Respondent
3. DRP
4. CIT
5. CIT(A)
6. DR, ITAT,  
Bangalore.
7. Guard file

By order

Assistant Registrar,  
ITAT, Bangalore.